

ensure payment of land cost without seeking any special dispensation and should produce a 'No Loan Certificate' in respect of the above mentioned investment.

- (xii) In case of consideration of request for allotment of land for any institution wholly owned or assisted by Government of India or any State Government, the stipulations above could be suitably relaxed/waived, for reasons that would be recorded in writing.

#### **Plan to transfer markets to MCD**

1092. SHRI NEERAJ SHEKHAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government is planning to transfer markets of Delhi under the Land and Development Office, Directorate of Estate and CPWD to MCDs in contravention of the Gazette notification dated 24th March, 2006;

(b) if so, the details thereof, market-wise; and

(c) the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) No, Sir. As per Gazette notification dated 24th March, 2006, the markets under purview of Land and Development Office already stands transferred to the concerned local bodies (*i.e.* MCD and NDMC) on "as is where basis".

(b) and (c) In view of (a) above, the questions do not arise.

#### **Modification in freehold schemes by DDA**

1093. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) how many times and on which dates did DDA modify the scheme of conversion from leasehold to freehold and how many times converted flats to freehold flats were changed, date-wise and year-wise;

(b) what was the need to modify the scheme;

(c) when was the scheme last modified;

(d) the number of registrants who got converted their flats from leasehold to freehold; and

(e) the details of DDA's SFS and NPRS 1979 flats whose location and floor have been changed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) to (c) The Delhi Development Authority (DDA) has informed that no change has been made in the conversion scheme approved by the Ministry of Urban Development. After the conversion of flat from leasehold to freehold, the title in the flat is transferred to the allottee and DDA cannot change the title of the property thereafter.

(d) DDA has informed that 1,39,900 flats have been converted from leasehold to freehold, so far.

(e) Delhi Development Authority (DDA) has informed that there was a policy dated 18.08.1992, which provided for change in locality/floor of Self Financing Scheme (SFS) and New Pattern Registration Scheme (NPRS) flats, in deserving cases on medical ground and age consideration, with the approval of LG. However, the change of locality has been banned by Authority's Resolution No. 108/92. Both these schemes have since closed w.e.f. 31.03.2002 and 27.09.2007, respectively

#### **Selection of model cities**

1094. SHRI BASAWARAJ PATIL: Will the Minister of URBAN DEVELOPMENT be please to state:

- (a) the number of Model cities selected, the details of their names, State-wise; and
- (b) the source of money released and its impact on ground?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) and (b) The Ministry of Urban Development has not selected any model cities.

#### **Latest position of smart cities**

†1095. DR. SATYANARAYAN JATIYA:

SHRI K. R. ARJUNAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the latest position of the smart cities announced, State-wise in the country and the measures taken so far, to make them smart, including financial resources provided for the same; and
- (b) the concept of 'Smart' with reference to infrastructure, road, power, drinking water, health, education and transport in relation to (a) above?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

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† Original notice of the question was received in Hindi.